

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITY**

LOK SABHA

UNSTARRED QUESTION NO. 924
TO BE ANSWERED ON 22.11.2016

Children Homes

924: SHRI B. SRIRAMULU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to set up children homes in the country particularly in Karnataka for development and care of mentally retarded children;
- (b) if so, the details thereof along with the number of such homes set up during each of the last three years and the current year, State/UT-wise;
- (c) whether attention of the Government has been drawn to some reports that the mentally retarded children are not taken care of properly in the said homes in some States; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) & (b) The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely, Integrated Child Protection Scheme (ICPS) under which financial assistance is provided to State Governments/UT Administrations for setting up of Child Care Institutions (CCIs) of various types for children in difficult circumstances. ICPS provides additional financial support to the CCIs having children with special needs i.e. children who are either affected by substance abuse or who are mentally or physically challenged. ICPS provides for purchase of specialised equipments and materials like Psychological test materials, training materials for speech and language, teaching materials wheel chairs, crèches, etc. The number of such CCIs, State/UT-wise along with the number of beneficiaries and supported under ICPS is Annexed. In the State of Karnataka 6 CCIs are functional.

(c) & (d) Two (2) incidents of mismanagement of institutions being run for the mentally retarded have come to the notice of the Ministry. The Chief Commissioner for Persons with Disabilities (CCPD), a statutory body under the Ministry mandated to take steps to safeguard the rights of persons with disabilities, took up the matter with the concerned authorities for corrective action including personal visit to one of the two places.

The number of CCIs having children with special needs run by the State/UTs along with the number of beneficiaries and supported under ICPS.

S. No.	States / UTs	CCIs having children with special needs	Beneficiaries Boys / Girls
1	Gujarat	2	100
2	Himachal Pradesh	3	94
3	Jammu & Kashmir	2	79
4	Karnataka	6	273
5	Kerala	3	50
6	Maharashtra	1	50
7	Mizoram	3	24
8	Punjab	4	26
9	Tripura	4	177
10	Tamil Nadu	4	222
11	Uttar Pradesh	15	148
12	West Bengal	23	1291
13	Puducherry	5	213
14	Haryana	6	55
15	Manipur	2	20
16	Rajasthan	5	131
17	Sikkim	1	22
	Total	89	2975